

**CBI No. 250/2019**

**CBI VS. RAJESH KUMAR KHATRI**

**17.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

Accused with Sh. Sandeep Gupta Advocate.

Today the matter is fixed for consideration of the pending application of the accused and for finding the reason behind the delay of the compliance of the order dated 11.02.2020 of the Court and for the status of the CFSL report.

Ld. PP for the CBI submits that due to the pandemic situation of the Coronavirus, CBI is not able to return the documents to the accused and seeks some more time to supply the same to the accused. He further submits that till date, CFSL report is not received and CBI will file the same as and when received.

On the request of the Ld. PP for CBI, let the matter be fixed for **24.08.2020.**

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/17.08.2020

**CBI No. 118/2019**

**CBI VS. V. K. JOLLY & ORS.**

**17.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat Advocates.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter is at the stage of final arguments.

Today the matter is fixed for arguments in rebuttal on behalf of the accused persons and for filing of written arguments on behalf of the prosecution.

A-1 and Ld. Counsel for A-3 advanced their arguments in rebuttal.

Ld. PP for CBI seeks some more time to file the written arguments.

Put up for arguments in rebuttal on behalf of A-3 and for filing of written arguments on behalf of the prosecution on **20.08.2020** at 10.30 a.m.

Ld. Counsel for A-2 and A-3 are also directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/17.08.2020



**CBI No. 119/2019**

**CBI VS. V. K. JOLLY & ORS.**

**17.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat Advocates.

A-3 Sumit Arora in person.

Matter is at the stage of final arguments.

Sh. Sundeep Srivastava, Ld. Counsel for A-3 has sent a WhatsApp message mentioning that due to not much improvement in his eyes, he is not able to argue the matter through video conferencing and he requests to adjourn the matter after three weeks.

In view of the submissions of the Ld. Counsel for A-3, let the matter be fixed for arguments on **31.08.2020**.

Ld. Counsel for the accused persons and Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/17.08.2020